

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1095  
ANSWERED ON FRIDAY, THE 28<sup>TH</sup> NOVEMBER, 2014  
[AGRAHAYANA 07, 1936 (SAKA)]**

**PENDING CASES WITH COMPANY LAW BOARD**

**QUESTION**

**1095. SHRI C.R. CHAUDHARY:**

**Will the Minister of CORPORATE AFFAIRS**

**कारपोरेट कार्य**

**मंत्री be pleased to state:**

- (a) the details of cases pending with Company Law Board for preferential issue of capital filed by various shareholders in the country so far, company-wise;**
- (b) the details and the nature of petitions filed by the various shareholders with the Company Law Board, company-wise; and**
- (c) the steps taken/being taken by the Government to dispose off the said cases in a time bound manner?**

**ANSWER**

**THE MINISTER OF CORPORATE AFFAIRS**

**कारपोरेट कार्य मंत्री**

**(SHRI ARUN JAITLEY)**

**(श्री अरुण जेटली)**

**(a) to (c): Preferential issue of shares is governed under section 62 of the Companies Act, 2013 and the Companies (Share, Capital and Debentures) Rules 2014. For listed companies such matters are regulated by Securities and Exchange Board of India (SEBI). These provisions do not require approval of Company Law Board (CLB) and as per the information furnished by the Company Law Board, also no such cases are pending with the CLB.**

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